

(b) The rate of compensation payable to the land owners varies from place to place and from time to time depending upon the price of land in the sale transactions in the area on the basis of which compensation is assessed. Presently, Central Coalfields Ltd. is paying on an average at the rate of about Rs. 45,000/- per hectare. Besides this, additional payments (such as solatium, compensation for escalation in the prices and interest) are made in accordance with the provisions of Land Acquisition Laws.

(c) and (d) 14 cases of compensation are pending. These cases are likely to be settled in a period of about one to two years.

(e) Central Coalfields Limited have provided employment to 3875 land losers.

LPG Bottling Plant in Sewan, Bihar

4373. SHRI JANARDAN TIWARI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government propose to set up a new LPG bottling plant in Bihar particularly in Sewan district, during the current plan period; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) and (b) While there is no proposal to set up a new LPG bottling plant in Sewan District, there is a proposal to set up a bottling plant at Kishanganj in Bihar, during the Eighth Plan.

Petrol Pumps in Rajasthan

4374. SHRI GULAB CHAND KATARIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of tehsils in Rajasthan where no petrol pumps have been sanctioned so far;

(b) whether Government propose to open a petrol pump at a distance of 20 kilometres on National Highways, at every 30 kilometres on the State Highway and in municipalities having a population of 20 thousand; and

(c) if so, when?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) In twenty one Tehsils there are no Diesel/Petrol Retail Outlets.

(b) and (c) No, Sir. Retail Outlets (Petrol/Diesel) are set up in line with the volume/distance norms stipulated for this purpose, on the basis of regular surveys conducted by the Oil Companies.

[English]

Government Audit for Private Companies

4375. SHRI D. AMAT: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to take steps to appoint Government auditors for auditing the accounts of private sector companies to plug the original source of black money; and

(b) if so, when the proposal is likely to be implemented?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) No, Sir.

(b) Does not arise.

Investigation into Crash of Kanishka Air India

4376. SHRI Y. S. RAJA SEKHAR REDDY:

SHRI SANAT KUMAR MANDAL:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government are aware that the Royal Canadian Mounted Police (RCMP) has decided to reopen the investigations in the crash of Kanishka Air India Boeing 747 in 1985; and

(b) if so, the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b) The inquiry into the Kanishka crash was completed by the Court of Inquiry set up for the purpose. The Royal Canadian Mounted Police are separately collecting additional evidence for use in the criminal prosecution in Canada.

[Translation]

Abolition of Contract System in Railways

4377. SHRI SURYA NARAYAN SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether works of permanent nature in the North Eastern Railway are being got done through contractors instead of utilising the services of casual labourers; and

(b) whether Government propose to abolish the contract system and regularise the services of casual labourers for carrying out works of permanent nature?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) and (b) The track maintenance work of regular nature is not given on contract. The permanent labour sanctioned for this work leaves out activities of seasonal nature for which deployment of casual labour or award of contract is resorted to whichever is found to be expedient and/or economical.

Loading/unloading, weighment, handling of parcels etc. coal, ash handling, cinder picking and pit cleaning jobs in steam loco sheds etc. are traditionally being got done through contractors. There is wide variation in this work on day to day basis.

Casual labour wherever engaged are considered for absorption against regular posts in their turn and after due process of screening.

There is no proposal to abolish contract system.

[English] *Petroleum Products Distributors for Petrol and Diesel in Orissa*

4378. SHRI K. PRADHANI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) which is the headquarters of Eastern Zone which covers Orissa State to select distributors of petrol and diesel;

(b) the procedure adopted to select distributors; and

(c) the percentage of profit is given to the distributors for petrol and diesel?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) Orissa State is included in the jurisdiction of the Oil Selection Board (East) with headquarters at Calcutta.

(b) The oil companies invite applications for appointment of dealers/distributors through advertisements in prominent local newspapers. Applications received in response to such advertisements from persons eligible under the prescribed criteria are considered on merits by the concerned Oil Selection Board. Appointment of dealers/distributors as recommended by the Oil Selection Boards is subsequently made by the concerned Oil Company.

(c) The commission to the petrol and HSD dealers is on a slab basis which is given below:

| Slab | (Rs./Kl.) | |
|---------------|-----------|-------------------------|
| | Petrol | High Speed Diesel (HSD) |
| 0—360 Kl | 250 | 135 |
| 361—600 Kl | 179 | 92 |
| 601—1080 Kl | 160 | 72 |
| Above—1080 Kl | 138 | 66 |